# Approval of AICTE for Opening Pha rmacy Colleges

### 3453. SHRI G.Y. KRISHNAN :

### SHRI M. A. BABY:

### Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) what are the norms and guidelines laid down by the All India Council for technical Education (AICTE), New Delhi for granting approval/recognition for starting New Pharmacy Colleges and introduction of approved technical courses including those under distance education programme;

(b) whether AICTE have granted approval/recognition for medical laboratory technologist courses, if so, what are the details thereof, serial-wise; and

(c) what are the names and details of Various technical courses, serial-wise, for which AICTE granted approval/recognition to new institutions and the formalities required for the purpose ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELTA): (a) to (c) The programmes/courses under Technical Education in the AICTE Act, 1987 include Engineering, Technology, Architecture, Town Planning, Management, Phar-

macy. Applied Arts & Crafts etc. The All India Council for Technical Education has laid down norms and guidelines for granting approval for starting new institutions and or introduction of new courses. The

morms and guidelines seek fulfilment/ Transfer of Teachers in Kendriya Vldyalaya compliance of financial viability of the organisation, infrastructural and instructional facilities provided, affiliation, merit based admissions, fee structure as prescribed by AICTE, academic viability of the institute, teaching faculty recruited as prescribed by AICTE, manpower assessment etc.

AICTE coven a large number of disci-

plines and includes medical laboratory toch-I nologist courses.

to Questions

## Surplus Teachers in Kendriya Vidyalaya, **Bhopal**

### 3454. SHRI GURUDAS DAS GUPTA : PROF SAURIN BHATTA CHARYA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answers to Unstarred Questions 3 384 and 1659 given in the Rajya Sabha in the 24th December, 1993 and the 4th March, 1994, respectively and state:

(a) whether it is a fact that as per sanctioned staff strength there are surplus teachers in Kendriya Vidyalaya Bhopal;

(b) if so, what are the details thereof; and

(c) what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) As on date, in the Kendriva Vidyalaya, Bhopal having sanctioned strength of 80, there are 89 teachers. But they are within the overall sanctioned strength of Vidyalayas located in the region and there are no surplus teachers in the Region. Adjustment of teachers within each Region is a continuous process.

(c) Does not arise.

### 3455. SHRI GURUDAS DAS GUPTA :

### PROF. SAURIN BHATTA-CHARYA :

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to refer The. introduction of courses/programmes 'in to the answer to Unstarred Question 2155 given various institutes in the country approved by in the Rajya Sabha on 17th December, 1993 and stater

(b) what are the details of teachers who had been transferred to different Kendriya Vidyalayas in violation of the Transfer Guidelinees referred to in the reply during the current and preceding sessions; and

(c) the details of the Authority/Officers at whose instance such transfers/postings were effected ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) At no time the total number of teachers posted in the Kendriya Vidyalayas in each region exceeds the total sanitioned strength of teachers in that region. The adjustment of teachers within the region school-wise but without exceeding the sanctioned strength of the region as a whole is a continuous process attended to by the Assistant Com-raissiooers of the region from time to time, taking into account the exigencies such as teachers going on leave; transfer on grounds; compassionate non-availability of teachers in particular subjects in different schools etc. Such arrangements are made within the parameters laid down in the transfer guidelines.

(b) and (c) There is no violation of the transfer guidelines notified by the Kendriya Vidyalaya Sangathan. The transfer guidelines are clear and it provides for relaxation by the Commissioner, KVS wherever required.

### Opeaing of More Kendriya Vidyalayas in the Country

3456. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that only 10—15 per cent of the eligible applicants for admission in Kendriya Vidyalayas at entry-level i.e. 1st standard, are actually given admissions every year; and

(D) if so, what is the reaction of Government to the demand for opening about 200 Kendriya Vidyalayas per year to cope with the flood of applicants for whom these Kendriya Vidyalayas have been set up ?

THE DEPUTY MINISTER IN THE MINISIRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Kendriya Vidyalaya Sangathan has intimates that the number of students seeking admission in Class-I in most of the Kendriya Vidyalaya is generally more than the seats available for admission even for priority categories. The Sangathan does not maintain exact data about the number of regist-.ration forms issued to prospective admission seekers.

(b) The Government has approved the opening of upto 20 Kendriya Vidyalayas per year in defence and civil sectors during the period 1993—98 and as many proposals as found suitable in the project sector. In the context of present financial stringencies, opening of 200 new Kendriya Vidyalayas annually is not feasible.

# Action Against Suspended Principals of KVS

3457. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Principals of some Kendriya Vidyalayas were sus pended/transferred or temporarily posted in regional offices with a view to ensuring a fair investigation into the allegations levelled against them during the preceding four years;

### (b) if so, details thereof ; and

(c) the reasons for not shifting/sending on leave the officers of KVS' Head Office diespite their facing a lot of serious allega tions—botn administration and financial irgularities and corruption recently?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF